GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
(Department of Legal Affairs)
New Delhi, the 1st October 2015

NOTIFICATION

G.S.R......(E) - In exercise of the powers conferred by the provision to article 309 read with article 76 of the Constitution, the President hereby makes the following rules further to amend the Law Officers (Conditions of Service) Rules, 1987, namely:-

1. (1) These rules may be called the Law Officers (Conditions of Service) Amendment Rules, 2015.
(2) They shall be deemed to have come into force on the first day of October, 2015 or from the date of appointment of the Law Officer, whichever is later.

2. In the Law Officers (Conditions of Service) Rules, 1987, for rule 7, the following rule shall be substituted, namely:-

"7. Retainer, fee and allowances. - For the performance of the duties mentioned in Rule 5, a Law Officer shall be paid-

(a) a retainer, except during the period of his leave,-

(i) in the case of the Attorney General, of rupees Seventy-five thousand per month;
(ii) in the case of the Solicitor-General, of rupees Sixty thousand per month; and
(iii) in the case of Additional Solicitor General, of rupees Forty-five thousand per month;

(b) a fee for appearance and other work on behalf of the Government of India in cases before the Supreme Court, various High Courts, Commissions of Inquiry or Tribunals and the like on the following scales, namely:-
<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Nomenclature of the item of work</th>
<th>Rates of fees payable for appearance and other work in cases before the Supreme Court, High Courts (including Delhi High Court) and any Court (other than the Supreme Court or High Court) or a Tribunal or a Commission of Inquiry or an Arbitrator</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td></td>
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<tr>
<td>(i)</td>
<td>Suits, writ petitions, appeals and references under article 143</td>
<td>₹ 24,000/- per case per day</td>
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<tr>
<td>(ii)</td>
<td>Special leave petitions and other applications</td>
<td>₹ 15,000/- per case per day</td>
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<td>(iii)</td>
<td>Settling pleadings (including affidavits)</td>
<td>₹ 7,500/- per pleading</td>
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<td>(iv)</td>
<td>Settling Statement of Case</td>
<td>₹ 9,000/- per case</td>
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<td>(v)</td>
<td>For giving opinions in statements of cases sent by the Ministry of Law</td>
<td>₹ 15,000/- per case</td>
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<td>(vi)</td>
<td>For written submission before the Supreme Court, High Court, and Commissions of Inquiry or Tribunals and the like</td>
<td>₹ 15,000/- per case</td>
</tr>
<tr>
<td>(vii)</td>
<td>Appearance in Courts outside Delhi.</td>
<td>₹ 60,000/- per day per case</td>
</tr>
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</table>

**Explanation:** - If two or more cases involving substantially identical questions are heard together with common arguments, Law Officer shall be entitled to only one fee as for a single case.

(c) The Attorney General shall be paid sumptuary allowance of rupees four thousand per month, except during the period of his leave;

(d) Where a Law Officer is required to perform journeys outside the headquarters in the course of his duties, he shall be paid or reimbursed the actual expenses incurred on travelling and on boarding and lodging; and

(e) If a Law Officer is called upon to perform any duty other than those referred to in rule 5, such as, acting as Arbitrator or giving opinion after hearing both the sides, one being the Government of India, he shall be paid such fee as may be determined by the Government”.

[F.No.26(1)/2014/Judl.]

(Suresh Chandra)

Joint Secretary and Legal Adviser to the Govt. of India
Foot Note: The principal rules were published in the gazette of India, extra ordinary part II, Section 3, Sub-Section (I), dated the 1st January, 1987 vide notification NO. GSR 1(E) dated the 1st January, 1987 and have been subsequently amended by

i. GSR No. 379(E) dated the 14th April, 1987
ii. GSR 473 (E) dated 22nd June 1993.
iv. G.S.R 345 (E) dated 10th May 2001
vi. GSR 723(E) dated 16th December, 2005.

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Copy forwarded to:-

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ii. Shri Ranjit Kumar, Solicitor General of India, A-47, Kailash Colony, New Delhi-110048i.
iii. All Additional Solicitors General of India, as per list.
iv. PS to ML&J/PS to MSL&J/PS to Law Secretary/PS to Legislative Secretary.
v. All Ministries/Departments to the Govt. of India.
vi. Department of Expenditure, Ministry of Finance, New Delhi w.r.t. their ID Note No.9 (11)/99-E.II (B) dated 02.03.2015.
vii. All Officers and Sections in the Deptt. of Legal Affairs.
viii. Central Agency Section, Litigation (High Court/Lower Court) Sections with 5 s/copies
ix. Branch Secretariats Mumbai/Kolkata/Chennai/Bangalore.
x. Guard file/Judicial Section with 5 s/copies.

(Suresh Chandra)
Joint Secretary & Legal Adviser to the Govt. of India
[F. No.26(1)/2014/Judl.]